

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.129-IA/478 of 2020
ITEM No.130-IA/833 of 2020
in
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..17/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Ld. Adv. along with Mr. Mayur
Jugtawat, Ld. Adv. (for RA)
For the Respondent : Mr. Aditya J Pandya, Ld. Adv.

ORDER

IA/478 of 2020 and IA/833 of 2020

This application is filed by the RP. Now, the plan is approved. The RA will continue this. Learned Counsel for the RA appears and seeks some time to file on record certain required documents. It is to be filed within two weeks.

The matter to come up for further consideration on 07.12.2022.

-SD-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**

Rajeev